

Central Administrative Tribunal, Principal Bench

M.A. Nos. 260 and 261 of 2003 In
R.A. No. 36/2003 In
Original Application No. 786 of 2001

New Delhi, this the 24th day of February, 2003

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

Union of India through

1. General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. Senior Station Master,
Railway Station,
New Delhi.
4. Shri Inder Prakash
Chief Vigilance Inspector,
Northern Railway,
Baroda House,
New Delhi. . . Review Applicant/Respondents
in the RA.

Versus

1. Shri Deepak Kumar
S/o Shri Gajraj Singh
Senior Booking Clerk,
Northern Railway, Railway Station,
Delhi. . . Respondent/
Applicant in the OA

ORDER BY CIRCULATION

The present RA No. 36 of 2003 has been filed by the respondents for review of the order passed in OA No. 786/2001 on 21.10.2002.

2. In the RA the review applicants (respondents in the OA) have taken more or less the same grounds to argue the RA, which they had taken while arguing the OA. While delivering the judgment, all the grounds were considered. A fresh error has been pointed out which may call for review of

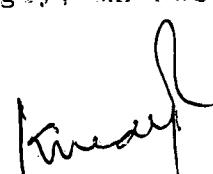
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2.

the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed. Accordingly, MA Nos. 260 and 261 of 2003 are also dismissed.


(GURDIP SINGH)
MEMBER(JUDL)

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Rakesh